## HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

BA No. 12/2016 IA No. 1/2016

Mushtaq Ahmed

.....Petitioner/Applicant (s)

Through :- Mr. Rahul Pant, Advocate (on video call from residence in Jammu)

V/s

State of J&K and another

.....Respondent(s)

Through :- Mr. Assem Sawhney, AAG

## Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

## ORDER 10.06.2020

Learned counsel for the applicant submits that the instant bail application with the efflux of time has become infructuous, as such, does not want to press the same.

In view of the above, this application is dismissed as prayed for.

(RAJNESH OSWAL) JUDGE

Jammu 10.06.2020 (Rakesh)